

(ii) The State of Manipur and Union Territory of Andaman and Nicobar Islands sponsored candidates for B. Sc. (Hon.) FT/OT courses in the Institute for Physically Handicapped for the academic year 1990-91. The States of Haryana, Himachal Pradesh, Manipur, Karnataka and Nagaland have sponsored candidates for B.Ss. (Hons) PT/OT courses in Institute for the Physically Handicapped for the academic year 1991-92.

(iii) Total number of nominations received by Institute for the Physically Handicapped since inception of the course in 1990-91 and for 1991-92 are as under: —

1990-91	9
1991-92	5 (including 3 applications received directly by IPH).

(iv) Besides the minimum requirement relating to age, educational qualifications, marks obtained in the subjects of Chemistry, Physics, Biology and English, the selection is made on merit on the basis of results of a written Entrance Test.

(v) The following candidates were selected against the reserved seats in the year 1990-91 in IPH: *Physiotherapy*

1. Ms. Heikrujam Joybi Devi, Imphal
2. Ms. Raj Kum. Pushpa Rani Devi, Manipur.
3. Ms. W. Ranita Devi, Manipur.

Occupational Therapy

1. Mr. Bhanu Prakash Mishra, South Andaman.

The process of selection for the academic year 1991-92 is not yet complete.

Modernisation fund for Textile Mills

1235. SHRI PRAGA DA KOTAIAH: Will the Minister of TEXTILES be pleased to state:

(a) whether of the modernisation fund for the textile mills has been

increased from Rs. 750 crores to Rs. 1500 crores;

(b) if so, when, this decision was taken by Government and what were the considerations therefor; and

(c) what are the terms under which modernisation fund is made available to the mills?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c) The Ministry of Textiles has suggested that the Textile Modernisation Fund should be increased from Rs. 750 crores in the Seventh Plan to Rs. 1500 crores in the Eighth Plan. The assistance under the Fund Scheme is available to weak but viable units as well as to healthy units for upgradation of technology. The assistance is need-based and no minimum or maximum limit is prescribed for individual loans. However, it is expected that 25 per cent of the fund i.e. Rs. 190 crores will be utilised for providing modernisation assistance to healthy units on the usual terms applicable for such loans. Besides, the Scheme provides for special loan carrying concessional interest to weak but viable units to enable them to meet a part of the promoters contribution. Modernisation loans presently carry interest at 14 per cent per annum during implementation of the scheme or two years from the date of sanction whichever is earlier and 15 per cent per annum thereafter, while the special loans carry interest at 6 per cent per annum.

Representations received from Naidubrolu Weavers Co-operative Society

1236. SHRI PRAGADA KOTAIAH: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have received a letter from the Naidubrolu Weavers Co-operative Production and Sale Society Limited in Andhra Pradesh regarding the supply of sub-

standard yarns to the society by the yarn depot of the National Textiles Corporation Limited functioning at Vijayawada and if so, what steps have been taken to ensure manufacture of standard yarns by the mills under the National Textiles Corporation Limited; and

(b) what are the measures taken under the provisions of the Merchandise Marks Act to ensure production of standard counts of quality yarn produced in the textile mills in the public, private and co-operative sectors?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir. The concerned Subsidiary Corporation of NTC (has taken corrective action for rectifying the defects. They have also made good the loss suffered by the said Society. NTC mills are making all efforts to produce standard yarn.

(b) The Trade and Merchandise Marks Act, 1958 is concerned only with the registration and better production of trade marks and for the prevention of the use of fraudulent marks on merchandise.

Amount earmarked for Provision of State Participation in the Share Capital of Co-operative Spinning Mills

1237. SHRI PRAGADA KOTAIAH: Will the Minister of TEXTILES be pleased to state:

(a) what is the amount earmarked for provision of State participation in the share capital of co-operative spinning mills organised by handloom weavers in the year 1991-92;

(b) what is the present pattern to raise the share capital required to start a mill with 24,000 spindles;

(c) whether proposals have been received from handloom weavers to revise the pattern for collection of

share capital in view of distressed condition of the handloom weavers; and

(d) if so, what action has been taken thereon?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Government of India has made a provision of Rs. 500 lakhs in the Budget Estimate for 1991-92 under Central Sector Scheme for share capital participation in cooperative spinning mills organised by handloom weavers and their cooperatives.

(b) Central Government provides assistance to the State Governments through the National Cooperative Development Corporation (NCDC) to enable them to participate in the share capital of weaver/cooperative spinning mills for the purpose of (i) setting up of new mills of 25000 spindles; or (ii) expansion of existing mills upto economic capacity to make them viable. The cost of establishing a new cooperative spinning mills is met in the debt equity ratio of 1:1. Of the total cost, 5 per cent, is to be raised by members of the cooperative spinning mills as their contribution towards equity of the unit. Remaining 45 per cent of the project cost which is to go into the equity is contributed by the State Governments. Central Government, however, under its scheme provides 22.5 per cent of the project cost or 50 per cent of the State Government's equity contribution, whichever is less. Contribution of the Central Government is routed through National Cooperative Development Corporation (NCDC). Term loan component which is 50 per cent of the project cost is met by financial institutions.

(c) and (d) A proposal from Andhra Pradesh societies to provide share capital assistance to primary